

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

CP (IB) No. 198/Chd/J&K/2023

IN THE MATTER OF:

Kingsway Finance Pvt. Ltd
(in voluntary Liquidation)

...Applicant

Under Section: 59, IBC 2016

Order delivered on 05.02.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Nahush Jain, Advocate

For the ROC : None

ORDER

Compliance affidavit has been filed by Ld. counsel for the Petitioner vide Diary No. 02375/9 dated 11.12.2023, Affidavit of service has been filed by Ld. counsel for the petitioner vide Diary No. 02375/7 dated 30.10.2023 are taken on record. File was not taken up on the last date of hearing, in the interest of justice, learned counsel for the applicant is directed to send a copy of this order to ROC, Jammu & Kashmir through email and place a copy of the e-mail on record with an affidavit within one week so that effective proceedings can be taken on the next date of hearing. ROC, Jammu & Kashmir is directed to file the report immediately and remain present virtually while hearing the case and clarifying the issue, if any. Let the same be done within two weeks. List on 12.03.2024.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER(J)